

ITEM NO.6

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14376/2012

PRABHAWATI AGARWAL (DEAD) & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI (DEAD) THR. LR. & ORS.

Respondent(s)

Date : 18-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
[IN CHAMBER]

For Petitioner(s) Mr. Abhishek Singh, Adv.
Mr. Hemant Sharma, Adv.
Mr. Mushtaq Ahmad, AOR

For Respondent(s) Ms. Bharti Tyagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

In the last order of the Hon'ble Chamber Judge, sufficient time was granted in taking necessary steps. Still, in the interest of Justice, I grant eight weeks' time as a last opportunity to learned counsel for the petitioners for taking necessary steps, failing which the petition qua petitioner No.1 shall stand dismissed without further reference to the Court.

(PRADEEP RAWAT)
SENIOR PERSONAL ASSISTANT

(DEEPAK SHARMA)
BRANCH OFFICER